

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO.46(ND)/2017

IN THE MATTER OF:

Subhash Chander Manocha
Vs.
Manocha Polyers Ltd.

.... Petitioner
.... Respondent

Order under Sections 241/242 of the Companies Act

Order delivered on 03.10.2017

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Ms. Deepa Krishan
Hon'ble Member (T)**

For the Applicant/Petitioner : Ms. Vasudha Sen,
Ms. Parvindar Tanvar, Advocates

For the Respondent : Mr. A.S. Chandhiok, Sr. Adv.
Ms. Manmeet Arora, Mr. Sarad K. Sunny,
Adv.

Mr. Sharad Rajwanshi, FCS

ORDER

C.A. No. 349(PB)/2017

Notice of the application.

Learned Counsel for the non-applicant-petitioner accepts notice and requests for a week's time to file reply. Let the reply be filed within a week with a copy in advance to the Counsel for the applicant. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List the matter 30th October, 2017.


**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**


**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**